CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 87720 of 2019

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APPL-228-17-18 dated 21.02.2018 passed by the Commissioner of Central Excise & GST (Appeals). Nashik.)

M/s. Oshiya Developers ....Appellant
237, Gandhi Nagar, Jalgaon,
Next to Dr. Rote Hospital,
Near RR School, Jalgaon,
Maharashtra – 425 001.

VERSUS

Commissioner of Central Excise & Service Tax, Nashik ....Respondent
Plot No: 155, Sector P-34,
NH, Jaistha & Vaishak, CIDCO,
Nashik, Maharashtra – 422 008.

APPERANCE:

None for the Appellant
Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85730/2022

Date of Hearing: 02.08.2022
Date of Decision: 02.08.2022

Appellant is absent.

2. Learned Authorised Representative is present. He submits that Appellant had settled the issue under the "Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019" and received Form No. SVLDRS-4 namely discharge certificate towards full and final settlement of tax dues. He submits copies of both Form No. SVLDRS-1 and Form No. SVLDRS-4 to this Bench.

3. In view of the fact of the matter, the appeal stands dismissed as deemed withdrawn as per section 127(6) of Finance Act, 2019.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad